

past and the Railways have now agreed to construct a new building for Patna R. M. S. during the year 1966-67. Some relief has, however, been given by diverting the traffic and establishing a sorting office in the Patna G. P. O. building.

(c) Does not arise.

Export of Heavy Water

59. **Shri Himatsingka:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that Heavy Water produced at Nangal is being exported; and

(b) if so, to which countries?

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): (a) and (b). Yes, Sir. 10 tonnes of heavy water produced at Nangal has recently been leased to Belgium for a period of 3 years.

Hindustan Aeronautics Ltd., Kanpur

60. { Shri R. Barua:
Shri D. D. Mantri:
Shri Basumatari:

Will the Minister of Defence be pleased to state:

(a) whether it is a fact that the production of Aircrafts at the Hindustan Aeronautics Ltd., Kanpur is going on according to schedule; and

(b) if so, the number of Aircrafts which have so far been completed?

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): (a) The production of aircraft at Kanpur is somewhat behind schedule during 1965 and the delay has been caused by non-receipt of components from abroad as well as to some extent by a smaller rate of build-up of technical personnel. For 1966, there is a better assurance regarding receipt of components etc. from abroad and it is expected that the production schedule for that year will be kept.

(b) Five aircraft have so far been manufactured.

Ex-I.N.A. Personnel

61. **Shri Narendra Singh Mahida:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that the former Indian Army personnel who joined the Indian National Army and were discharged from service can now submit their claims upto 31st December, 1965;

(b) the number of claims by Ex-I.N.A. personnel which have been accepted and paid;

(c) the total amount paid so far;

(d) whether it is a fact that a considerable number of persons have not so far submitted their claims; and

(e) if so, the reasons therefor?

The Minister of Defence (Shri Y. B. Chavan): (a) Yes, Sir. The date for submission of claims has been extended upto the 31st December 1965.

(b) 12,167 claims were accepted and paid upto the 15th July 1965.

(c) A sum of Rs. 22,96,940 was paid upto the 15th July 1965.

(d) The number of persons who have not submitted their claims so far is about 1,000.

(e) The exact reasons are not known. In a number of cases, the persons concerned may not be Indian citizens or may have died without leaving any eligible claimants.

Laboratory at Veli near Thumba

62. **Shri Narendra Singh Mahida:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that the construction of the Space Technology Laboratory at Veli near Thumba has been undertaken;

(b) whether the Kerala Government has acquired and handed over the land for the approach road to the laboratory site at Veli; and

(c) when the project is likely to be completed?

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): (a) No.

(b) The land for the approach road has not yet been handed over to us by the Government of Kerala.

(c) The project, when sanctioned, is expected to be completed in about 3 years.

12.04 hrs.

RE: QUESTIONS OF PRIVILEGE

Mr. Speaker: I have received some notices about questions of privilege—I need not read all of them—some about the arrest of Dr. Lohia and others that some Members of the socialist group were beaten outside the Home Minister's House.

Shri Kishen Pattanayak (Sambalpur): Yes, I was there.

Mr. Speaker: I fail to understand how these can be questions of privilege. Something has happened there. I cannot take that up in Parliament as a question of privilege. I have disallowed them. There are two more things about which I have to inform the House.

12.05 hrs.

RE. ASPERSIONS ON P.A.C. IN *BHARAT JYOTI* AND APOLOGY BY THE EDITOR

Mr. Speaker: I have to inform the House that my attention was drawn to an article under the heading "Service or Slander?" published in *The Bharat Jyoti*, Bombay, in its issue dated the 16th May, 1965, which allegedly contained aspersions on the Public Accounts Committee of Lok Sabha. The article stated *inter alia*:

"The Reports of the P.A.C. are becoming increasingly audit re-

ports, similar to those of the Auditor-General, rather than review reports; and are thus becoming increasingly superfluous where they are not positively mischievous in their impact and incidence."

The article had also used in relation to the Public Accounts Committee the phrases "absence of understanding of the underlying social objectives to public undertakings" and "the P.A.C. does not appear to understand that loans in most commercial transactions... are in fact continuously repaid and equally continuously renewed...".

2. Under my direction, a letter was addressed to the Editor of *The Bharat Jyoti*, Bombay, asking him to state what he had to say in the matter.

3. In his reply, the Editor has stated, *inter alia*:

"... It was not, therefore, meant even remotely to be disrespectful to the Parliamentary Committees.

I am sorry that any such impression should have been created as stated by you in your letter under reply. Let me assure you that the article could be interpreted in the manner stated by you had not even remotely occurred to me in publishing it.

I trust that this explanation will make the position clear and satisfy the Speaker that the purpose of this article was not, is not and never intended to cast aspersions or to show any disrespect to Parliamentary Committee.

Criticism of the Public Accounts Committee is made in good faith and in a constructive spirit and I hope it would be taken in the same spirits.

Needless to say that, if any disrespect to, or aspersions on, the Public Accounts Committee of the Lok Sabha is read into the article-